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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A.No.1106 of 1995

Dated New Delhi, this 22nd day of March, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Smt. Purshottam Srivastava
Widow of Late Shri Nand Kishore Srivastava
Qtr.No.D-871, Peshwa Road
Gole Market
NEW DELHI.

... Applicant

By Advocate: Shri N. Kinra

versus

1. Union of India
Through the Secretary
Ministry of Urban Development
Nirman Bhawan
NEW DELHI.
2. Director of Printing
Ministry of Urban Development
Nirman Bhawan
NEW DELHI.
3. Manager
Government of India Press
Minto Road
NEW DELHI.
4. Estate Officer-Assistant Manager
Office of Manager & Assistant Manager
Government of India Press
Minto Road
NEW DELHI. ... Respondents

By Advocate: Shri J. Banerjee, proxy counsel
for Shri Madhav Panikar.

O R D E R (Oral)

Mr K. Muthukumar, M(A)

Heard the learned counsel for the parties. As the matter is a short one, the same is being disposed of at the admission stage finally.

The applicant is a widow of Shri Nand Kishore Srivastava who was a Machine Operator in the

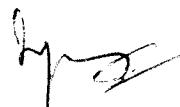
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Government of India Press, Minto Road, New Delhi. On his death on 29.1.1991, the applicant had applied for appointment on compassionate grounds. It is stated by the respondents that although her name figures at serial no.69 in the Waiting List of persons for consideration of appointment on compassionate grounds, it will take some more time as there are several other deserving cases to be disposed of before her case is considered. In the meanwhile, the applicant had been occupying the accommodation allotted to her late husband and has not vacated the same. The respondents have issued, a notice under Section 4 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, dated 31.5.1995 which is impugned by the applicant, cancelling the allotment. The learned counsel for the applicant fairly admits that the applicant has no right to ^{continue} in the said accommodation but only prays that she should be allowed some more time to vacate the premises finally as she is somewhat helpless and she has the burden of looking after a family of seven members including minor children. The learned counsel for the respondents states that she has been in the unauthorised occupation since 1992 and the respondents have been, and are, considerate with her so far and, therefore, it is necessary that the applicant should vacate the premises in question as

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far as possible so as to make quarter available for other persons in the Press who are waiting for such accommodation.

Having heard the learned counsel for the parties, this application is finally disposed of with a direction to the applicant to vacate the premises within a period of two weeks from the date of receipt of a copy of this order and hand over the ^{vacant} possession of the aforesaid premises allotted to her husband, to the respondents. No costs.


(K. Muthukumar)
Member (A)

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